

(1)

CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH
~~XXXXXX XXXXXXXX~~O.A. No.
~~XXXXXX~~

178

1990

DATE OF DECISION 27.6.1990

Shri Ganeshprasad Verma

Petitioner

Mr. P.C. Master

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Mr. R.M. Vin

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. S.K. Jain Judicial Member

The Hon'ble Mr. M.M. Singh Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Shri Ganeshprasad Verma,
(CMI) T/29, Railway Colony,
Gondal.
(Advocate-Mr. P.C. Master)

2
.. Applicant

Versus

1. Union of India,
(Process to be served upon
the General Manager,
W.Rly. Churchgate,
Bombay.)
2. Divisional Railway Manager (E),
Western Railway,
Bhavnagarpara.
3. Divisional Commercial Supdt.,
Western Railway,
Bhavnagarpara.
(Advocate-Mr. R.M. Vin)

.. Respondents

O.A. No. 178 of 1990

Present : Counsel for the parties.

Date : 27.6.1990

O R D E R

(Per : Hon'ble Mr. S.K. Jain .. Judicial Member)

The present O.A. has been filed by Shri Ganesh Prasad Verma, the applicant, against the order dated 10.1.1989 against which he had filed two representations dt.13.2.1989 and 8.2.1989 (Annexure 'K' and 'L') respectively and it is stated by the learned counsel for the applicant that those two representations are still pending without disposal. The learned counsel prays that the Divisional Railway Manager (E), Bhavnagarpara be given a time bound direction to dispose of the two representations on merits and that in case the two representations are not considered favourably, it may be left open to the applicant to file fresh application for seeking redress from the Tribunal.

2. In the circumstances, we direct the Divisional Railway Manager (E), Bhavnagarpara to dispose of the

two representations of the applicant within 2 months of the receipt of copy of this order, on merits, by recording a speaking order, a copy of which will be made available to the applicant within 15 days of the passing of the order, so that the applicant, if, still aggrieved, may bring a fresh application for seeking necessary redress. In case, the applicant makes a request in writing for personal hearing, the Divisional Railway Manager (E), Bhavnagarpara, will also allow him a personal hearing before disposal of the two representations. O.A. stands disposed of accordingly. Copy of this order alongwith the copies of the representations be sent to the respondents.

M. Singh
(M M Singh)
Administrative Member

(OSVK Jain)
27/6/90
Judicial Member

*Mogera